

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 87 OF 2020

IN THE MATTER OF:

DASU MANIKANTAIAH

..... Applicant

Vs

THE SECRETARY, UNION OF INDIA & OTHERS

.... Respondents

COMPLIANCE REPORT FILED BY THE APMDC R6

DATE- 03.08.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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The Report of Andhra Pradesh Mineral Development Corporation Limited, in compliance with the Hon'ble NGT order dt: 30.09.2022 in OA No. 87 of 2020 (SZ) filed by Sri. Dasu Manikantaiah, Chittoor District regarding mining in Arani River bed in Chittoor District.

1. It is submitted that the Hon'ble National Green Tribunal (NGT), Southern Zone (SZ), Chennai has quoted the following while issuing an order on 30.09.2022 in Original Application (O.A.) No. 87 of 2020 (SZ) at **Para No. 75** filed by Sri Dasu Manikantaiah, S/o. D. Penchalaiah Chittoor District regarding mining in Arani River bed in Chittoor District:

75. So, under such circumstances, we confirm the environmental compensation of Rs. 2,10,41,201 (Two Crores Ten Lakhs Forty One Thousand Two Hundred and One) assessed by the Joint Committee based on the admitted quantity of sand extracted as per the documents produced by the Mining Department, though it was not reflected in the report but it can be presumed from the earlier orders that the committee had obtained the documents from Mining Department and it is on that basis the amount was calculated, applying the principle of assessment of compensation approved by the Principal bench in O.A. No. 360/2015 and this amount will have to be paid by the 6th Respondent and they are at liberty to recover the amount from the 7th Respondent to whom the contract was granted by the 6th Respondent.

2. It is also submitted that, The NGT (SZ), Chennai quoted the following while issuing an order on 30.09.2022 in OA No. 87 of 2020 in **Para No. 76(iii)**

(iii) The 6th Respondent Andhra Pradesh Mineral Development Corporation Limited (APMDCL) is directed to pay an Environmental compensation of Rs. 2,10,41,201 (Two Crores Ten Lakhs Forty-One Thousand Two Hundred and One) assessed by the Joint Committee in their final report received on 15.07.2022 extracted by this Tribunal in the earlier paragraphs and the State Pollution Control Board is directed to recover the amount from them in accordance with law.

The copy of the order is herewith enclosed for kind perusal as **Annexure-I**

3. It is submitted that The Andhra Pradesh Mineral Development Corporation has filed Civil Appeal No. 140 of 2024 Before the Hon'ble Supreme Court of India and the same has been taken up on 03.01.2024 and upon hearing granted an interim stay as follows:

1. *Heard learned Senior Counsel for the appellant.*
2. *Delay condoned.*
3. *Issue notice, returnable on 19.02.2024.*
4. *Meanwhile, 50% of the Environmental Compensation, as imposed by the National Green Tribunal, shall be deposited by the appellant-Corporation with the Department of Environment and Forest, Government of Andhra Pradesh, within four weeks. On doing so, the recovery of balance amount shall remain stayed.*

The copy of the order is herewith enclosed for kind perusal as **Annexure – II**

4. It is further submitted that in obedience to the orders of the Hon'ble Supreme Court, we have remitted an amount of 50% of the environmental compensation on 17.02.2024 through Demand Draft in favour of Member Secretary APPCB - Vijayawada.

The copy of the receipt is herewith enclosed for kind perusal as **Annexure – III**

5. Further, when the matter was taken up for hearing on 23.09.2024 and upon hearing Hon'ble Supreme Court extended Interim stay as follows:

1. *Counsel for the appellant seeks one week's time to file the rejoinder affidavit.*
2. *Needful to be done accordingly.*
3. *Post these matters for hearing on 05.11.2024 (NMD).*
4. *Interim order to continue, meanwhile.*

Now the matter is pending before the Hon'ble Supreme court. The Next tentative hearing date before Hon'ble Supreme court is 26.08.2025.

The copy of the order is herewith enclosed for kind perusal as **Annexure IV.**

This report is submitted to the Hon'ble NGT in due compliance of the Hon'ble NGT order dt.30.09.2022 in OA No. 87 of 2020. The Mineral Development Corporation will

abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate and thus render justice.

Place: Vijayawada

Date: 28.07.2025



MANAGING DIRECTOR

Andhra Pradesh Mineral Development
Corporation Limited

PRAVIN KUMAR, I.A.S.,

Managing Director

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